GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:4581 ANSWERED ON:07.12.2010 ILLEGAL MIGRANTS

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Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there are reports of large scale illegal migration of people from neighbouring countries including Bangladesh;
- (b) if so, the details thereof;
- (c) whether there are reports of such illegal migrants having acquired Indian citizenship;
- (d) if so, the details thereof;
- (e) whether illegal migration is posing a threat to national security and the demographic composition of certain States;
- (f) if so, the reaction of the Government thereto and the names of the States most affected by such illegal activities; and (g) the steps taken by the Government to check such menace?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a) & (b): There are reports of foreign nationals from neighbouring countries, including Bangladesh, having entered the country without valid travel documents. As entry of such illegal immigrants into the country is clandestine and surreptitious, it is not possible to have a correct estimate of the number of such illegal immigrants entering the country.
- (c) & (d): Certain instances of some illegal immigrants having obtained voter identity cards, ration cards and driving licences through fraudulent means have been reported. Statistical data of this nature are not centrally maintained. As and when such instances are detected, the State Governments /Union Territory Administrations take necessary action for cancellation of such documents alongwith such other appropriate steps as mandated by the provisions of the law.
- (e) to (g): Violation of law and involvement in illegal activities by the foreign nationals cannot be ruled out. Registration of cases and action thereon comes within the purview of police stations and State Governments/Union Territory Administrations concerned. Central Government is vested with powers to deport a foreign national under section 3(2)(c) of the Foreigners Act, 1946. These powers to identify and deport illegally staying foreign nationals have also been delegated to the State Governments/UT Administrations. Detection and deportation of such illegal immigrants is a continuous process. A revised procedure for detection and deportation of illegal Bangladeshi immigrants has also been set out and circulated to State Governments/Union Territory Administrations in November, 2009. The procedure includes sending back then and there, the illegal immigrants who are intercepted at the border while entering India unauthorisedly.

In order to check illegal immigration and infiltration from Bangladesh, the Government has adopted a multi-pronged approach which inter alia includes the following measures:-

- (1) Construction of border fencing, roads and floodlighting.
- (2) Round the clock surveillance of the borders by Border Security Force.
- (3) Setting up of more Border Out Posts (BOPs) along Indo- Bangladesh border.
- (4) Induction of hi-tech surveillance equipment including night navigation devices.